

above. [Placed in Library See No. LT-486/91]

**Resolution re: Constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): I beg to lay on the Table a copy of the Resolution (Hindi and English versions) regarding constitution of a high level committee of experts to examine the structure of direct and indirect taxes and to make recommendations thereto. [Placed in Library See No. LT-487/91]

13.08 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 19th August, 1991, has been passed by the Rajya Sabha at its sitting held on the 27th August, 1991, with the following amendment:-

**New Clause-3**

Ord.7 of 1991 3. (1) The Constitution (Scheduled Tribes) Order (Second Amendment) Ordinance, 1991, is hereby repealed.

Repeal and Savings.

(2) Notwithstanding such repeal, anything done or any action taken under

the Constitution (Scheduled Tribes) Order, 1950, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Order, as amended by this Act.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

13.09 hrs.

CONSTITUTION (SCHEDULED TRIBES) ORDER. (SECOND AMENDMENT) BILL AS AMENDED BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Table the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, which has been returned by Rajya Sabha with an amendment.

13.10 hrs.

ELECTION TO COMMITTEE

Court of the University of Delhi

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): I beg to move:

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the Uni-

versity of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of Statute 2(1) (xix) of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

*The motion was adopted*

MR. SPEAKER: We will now take up matter Under Rule 377

13.11 hrs.

#### MATTERS UNDER RULE 377

- (I) **Need to accord clearance to Pachaiyaru Reservoir Scheme In Kamraj District, Tamil Nadu**

[English]

SHRI R. DHANUSKODI ATHITHAN (Tiruchendur): Pachaiyaru Reservoir Scheme, an important project in Kamaraj district, Tamil Nadu has been pending for a long time with the State Government of Tamil Nadu for want of clearance from the central Forest Department.

13.11 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

Though the State Government has considered the project favourably yet the scheme could not be cleared by the Central Govern-

ment Forest Department on the ground that the rare species of monkeys locally known as 'Lion Tail Monkeys', inhabiting the Kalakkadu hill forest would be affected.

In this connection, I may point out that the "Pachaiyaru Reservoir", a small dam is to be constructed at a height of 300 ft. only whereas the rare species of monkeys inhabit the Kalakkadu hill forest at a height of 4000 ft. Therefore, the question of harm being inflicted on this rare species does not arise. Nangemari taluk and other adjoining areas are the most drought-prone areas in the whole of the country. Therefore, "Pachaiyaru Reservoir", after its construction, would be a great boon to the people of the surrounding areas.

I would request the Central Government to take immediate action for according clearance by the Central Forest Department so that the scheme can be taken up for execution immediately.

- ✓(II) **Need to give adequate recognition to the people of Chimor in the 50th anniversary of freedom movement**

SHRI VILAS MUTTEMWAR (Chimur): The time has come to focus the attention of Parliament and the nation on the martyrs of Chimur who responded magnificently to Mahatma Gandhi's call to throw off the yoke of foreign rule through the "Quit India" Movement.

The gallant men and women in Chimur a tiny village in Chandrapur district of Maharashtra, for all practical purposes threw out the British from their mofussil area, an achievement demonstrating the strength of patriotism. Nine precious lives were lost. Retaliating, the British unleashed their wrath on the brave and fearless freedom fighters by sentencing 20 of them to death and several others to life imprisonment.

Against this historic backdrop of which we all should be proud, I am sure all will agree that Chimur deserves recognition as a